

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 13277/2023

[Arising out of impugned final judgment and order dated 22-08-2023 in CRMM No. 41161/2023 passed by the High Court of Punjab & Haryana at Chandigarh]

KULDEEP SINGH

Petitioner(s)

VERSUS

THE STATE OF PUNJAB & ORS.

Respondent(s)

(IA No. 212357/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT AND IA No. 212358/2023 - EXEMPTION FROM FILING O.T.)

Date : 31-01-2025 This petition was called on for pronouncement of Judgment today.

For Petitioner(s) :

Miss Aanchal Jain, AOR
Mr. Karan Dewan, Adv.

For Respondent(s) :

Mr. Karan Sharma, AOR

Hon'ble Mr. Justice Vikram Nath pronounced the judgment of the Bench comprising His Lordship and Hon'ble Mr. Justice Prasanna B. Varale.

Leave granted.

The appeal is allowed in terms of the signed reportable judgment.

Pending application(s) shall also stand disposed of.

(NEETU KHAJURIA)
ASTT. REGISTRAR-cum-PS

(RANJANA SHAILEY)
COURT MASTER

(Signed reportable judgment is placed on the file.)

